

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

CP/CA. NO.572/2016

IN THE MATTER OF:

Kashi Vishwanath Steel Pvt. Ltd.  
And  
Galwalia Ispat Udyog Pvt. Ltd.

.... APPLICANT / PETITIONER

.... RESPONDENT

SECTION:

Under Section 391-394

Order delivered on 06.10.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Rajeev Kumar Goel, Advocate

For the RESPONDENT :-

ORDER

CA. No. 306(PB)/2017

Learned Counsel for the Petitioner is present and is seeking for withdrawal of this application for filing a better affidavit specifying the number of days delay for <sup>its</sup> ~~his~~ condonation as the same has not been disclosed. Taking into consideration of the same, the application is permitted to be withdrawn for filing a better affidavit. Let the application be listed as and when the same is filed.

Sd/-

S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)

Sd/-

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)